



2026:AHC:30248

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4162 of 2026

Arun Kumar Singh

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s) : Hari Om Sharan Tiwari, Shrikant Chaturvedi

Counsel for Respondent(s) : Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. The basic relief sought by the petitioner in the present writ petition is to direct the respondent No.2/Sub Divisional Magistrate, Tehsil Saidpur District Ghazipur to decide application dated 07.11.2025 filed under Section 67-A of U.P. Revenue Code, 2006, within stipulated period.
3. It is argued by learned counsel for the petitioner that considerable period has already been lapsed but till date no final decision has been taken in the matter, hence the present writ petition.
4. In the facts and circumstances of the case, the present writ petition is disposed of finally directing the respondent No.2/Sub Divisional Magistrate, Tehsil Saidpur District Ghazipur to decide application expeditiously and strictly in accordance with law but after providing opportunity of hearing to all the parties concerned, unless there is no legal impediment.

(Prakash Padia,J.)

February 11, 2026

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